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Title: The Minister of State in the Ministry of Home Affairs laid a statement regarding status of implementation of the recommendations contained in 126th Report of Standing Committee on Home Affairs on Demands for Grants (2007-08) pertaining to the Ministry of Home Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I am making this statement on the above subject in pursuance of rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha issued by the hon. Speaker, Lok Sabha vide Lok Sabha bulletin Part-II dated September 1,2004.

The Department-related Parliamentary Standing Committee on Home Affairs had in its meeting held on 3rd April, 2007, considered the Demands for Grants for 2007-08 of the Ministry of Home Affairs with reference to the aims, objectives and achievements of the Ministry and also took oral evidence of the senior officers of this Ministry. The Committee examined the Demands for Grants and submitted its 126th Report on 26th April, 2007 in Lok Sabha.

The Committee, in its 126th Report, made as many as thirty six (36) recommendations (Paragraph No. 8.7, 9.2, 10.4, 11.7, 11.8, 11.10, 11.11,12.3, 13.7, 13.9, 14.5, 14.6, 14.8, 15.6, 15.7, 15.10, 15.11, 15.12, 16.5, 16.6, 16.7, 17.3, 17.7, 17.8, 18.1, 19.3, 20.18, 20.19, 21.7, 21.8, 21.9, 23.6, 24.3, 24.4, 24.5 and 24.6) in respect of which the Ministry of Home Affairs was required to take action.

This Ministry has accepted all the recommendations fully or with slight modifications except para 14.6 of the report. In respect of some recommendations, the Ministry is taking necessary action in consultation with various agencies. It may be mentioned that Action to be taken by this Ministry in respect of a number of recommendations are of continuing nature and necessary action has since been taken/ is being taken accordingly.

Ministry of Home Affairs has not accepted the recommendation contained in para 14.6 of the 126th Report, which is concerned, with creation of unified command common to all naxal-affected States. It has been observed that the mechanism of unified command common to all naxal-affected States is not feasible in the light of the obtaining scheme of the Constitution. However action for bringing about inter-State coordination is being taken. In view of this, the recommendation as stated, is not accepted.

A detailed Statement showing the action taken / being taken with reference to the recommendations contained in various paragraphs of the 126th Report of the Committee is attached.

(Placed in Library, See No. LT 7705/2007)

12.14 hrs.